

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 111
(IB)-755(PB)/2018

IN THE MATTER OF:

S.C.S.L. Buildwell Pvt Ltd

... Applicant / Petitioner

Vs

Palo Infrastructure & Developers Pvt Ltd

...

Respondent

Under Section 7 of Insolvency & Bankruptcy Code, 2016, CIRP.

Order delivered on 15.12.2020.

CORAM:

SH. B.S.V. PRAKASH KUMAR

HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. Krishnendu Datta, Mr. Divyam Agarwal,
Mr. Mohit Goel, Mr. Raghav Sabharwal,
Mr. Deepankar Mishra, Mr. Faizan Nazir, Advocates
in IA 5285/2020

Mr. Amandeep Singh, Adv.

Mr. Divyam Agarwal, Mr. Mohit Goel,

Mr. Raghav Sabharwal, Mr. Deepankar Mishra,

Mr. Faizan Nazir Advocates

For the Respondent

Mr. Krishnendu Datta, Adv., Mr. Parag Maini,

Mr. Raghav Chadha, Advs. in IA 5473/2020

Mr. G.P. Madaan, Ms. Aditya Madaan, Advs.
in I.A. 5473/2020

For the RP

Mr. Mrinali Prasad, Mr. Aditya Gauri,

Mr. Dhananjay Sood, Advs.

Mr. Ganga Ram Agarwal RP in person

ORDER

Upon withdrawal request by the Applicant Counsel, IA-5464/2020 is hereby **dismissed as withdrawn** with liberty to the Applicant to proceed in accordance with law.

As to the applications filed by the land owners and as to the applications filed against the land owners, non-applicants shall file their replies within 15 days hereof.

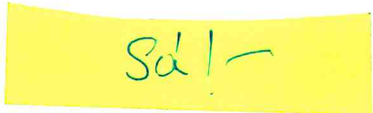


In 5285/2020 & Ivn.P-14/2020, the Applicants Counsel have submitted that they are the land owners of the properties, upon which the Corporate Debtor side unlawfully trying to proceed with invitation of resolution plans.

The land owners counsel have stated that the approval (license) given by the Directorate of Country & Planning, Haryana was cancelled in the year 2015.

For the RP Counsel having not denied about such cancellation, we are of the view that the RP shall not proceed with processing of resolution plans until before order is passed in the applications filed by these Applicants as well as the applications filed by the RP in respect to the land-hold rights of the land owners.

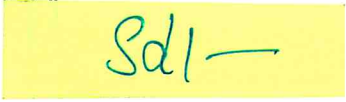
List IA-5285, Ivn.P-14 & IA-5473/2020 along with other pending applications for hearing on **02.02.2021**.



Sd/-

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

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Sd/-

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)